

INSPECTORS UNDER THE COAL MINES LABOUR WELFARE FUND

*639. DR. SHRIMATI SEETA PARMANAND: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the total number of workers, each Inspector under the Coal Mines Labour Welfare Fund is supposed to look after;

(b) what is the area each Inspector is supposed to cover; and

(c) whether any conveyance has been provided to the Inspectors for doing their duties?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) and (b). All the coal fields in India have been divided into 6 Zones, viz., Bihar, West Bengal, Madhya Pradesh, Hyderabad, Assam and Talcher. There are 4 Inspectors in charge of the first 4 Zones, and 2 Assistant Inspectors in charge of the remaining 2 Zones. Each of the first four zones has further been divided into circles, each of which is in the charge of an Assistant or Junior Assistant Inspector.

(c) 'No.

HOUSE CONSTRUCTION FOR WORKERS

*640. DR. SHRIMATI SEETA PARMANAND: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether Government have issued orders permitting the construction of dwelling houses for industrial and other workers with locally available substitutes of lime and cement where the duration of the industry would be of twenty-five to thirty years;

(b) whether to provide residential quarters at an early date, permission has been granted to construct houses with bricks and mud with cement pointing where the rainfall is below 60"; and

(c) if the answer to part (b) above be in the affirmative, what percentage

of money available for housing, has been set aside for construction of this type of house?

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): (a) The general specifications prescribed for construction of single storeyed tenements under Subsidised Industrial Housing Scheme (with an average life of 40 years) already permit the use of locally available substitutes for cement and lime.

(b) The general specifications prescribed already permit the constructing agencies to use in the superstructure, brick-work in mud mortar with top and bottom two courses and jambs in cement or lime mortar. The outside finish may, at the discretion of the State Governments and other constructing agencies, be done in cement pointing to brick, stone or hollow block masonry, keeping in view the annual rainfall in the area.

(c) The specifications prescribed being for general application, the question of earmarking funds for any special type of construction does not arise.

PERSONS OF INDIAN ORIGIN IN CEYLON

*641. { SHRI MAHESWAR NAIK:
SHRI N. M. LINGAM:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that as a result of the disposal of the citizenship applications by the Government of Ceylon, a large number of persons of Indian origin have been rendered Stateless and if so, what is their number;

(b) the total number of applications filed by the persons of Indian origin for Ceylonese Citizenship;

(c) how many of them have so far been (i) accepted and (ii) rejected;

(d) the number of applications of such persons for Ceylonese Citizenship which are still to be disposed of;

(e) on what criteria such rejection and acceptance of the applications have been effected; and

(f) what steps, if any, Government have taken or propose to take in regard to the persons who have been rendered Stateless?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) Yes. 6,75,464.

(b) 2,37,034 covering 8,29,619 persons approximately.

(c) (i) 24,127 applications covering 94,824 persons.

(ii) 1,95,842 applications covering 6,75,464 persons.

(d) 9,673 applications covering 31,836 persons approximately.

(e) These applications have been dealt with under the Indian and Pakistani Residents (Citizenship) Act of the Ceylon Government.

(f) These so-called Stateless persons are, in the opinion of the Government of India, actually Ceylon citizens. They are, therefore, the concern of the Government of Ceylon.

FOREIGN EXCHANGE EARNING ON DARJEELING TEA

*642. SHRIMATI MAYA DEVI CHETTRY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state the foreign exchange earnings by the export of Darjeeling tea during the year 1956-57?

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): Total foreign exchange earnings by the export of Indian tea during 1956-57 were Rs. 145.1 crores. Separate information in respect of earnings on Darjeeling tea is not available.

PROPOSAL TO SET UP A FLOUR MILL ON THE NEWLY ACQUIRED LAND NEAR INDUSTRIAL ESTATE, OKHLA, DELHI

*643. SHRI M. P. BHARGAVA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that a garden near the Industrial Estate at Okhla has been acquired for setting up nine more industrial units in addition to the present accommodation for 64 units; and

(b) whether it is a fact that a big flour mill is now proposed to be set up instead of nine industrial units as originally planned?

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): (a) and (b). A statement is laid on the Table of the House.

STATEMENT

Originally it was intended to acquire an area of 45 acres which included a walled garden of 5 acres. But as the owner of the garden had resorted to judicial proceedings against the acquisition, construction was proceeded within the remaining 40 acres. Acquisition proceedings were initiated for an additional area of 70 acres adjoining the original 40 acres for the expansion programme of the Industrial Estate. But it was found that Messrs. Patiala Flour Mills (Modi Industries) had been negotiating purchase of a portion of this land direct from the owners. The National Small Industries Corporation was in need of the entire 70 acres of land contiguous to the 40 acres already acquired while Messrs. Patiala Flour Mills were in immediate need of a factory site for erection of their plant and machinery. As a measure of compromise, it was decided that the Corporation will acquire the entire 70 acres and will not object to Messrs. Patiala Flour Mills purchasing the walled garden of 5 acres by direct negotiations with the owner. This garden is situated at one corner of the 110-acre site under the possession of the Corporation, and Messrs. Patiala